

- (3) Approved Colonies;  
 (4) Unauthorised regularised colonies;  
 (5) Unauthorised colonies;  
 (6) J.J. and Resettlement colonies.

To improve the sanitation, the Municipal Corporation of Delhi has prepared a Pilot Project for mechanisation of refuse removal and collection. The Government of India has approved the pilot project and the various equipments etc. are being procured. Mechanisation is proposed to be introduced in the various operations connected with Solid Waste Management. The refuse disposal is now being carried out on a scientific basis by Sanitary Land Fill method and a Plant for converting refuse into compost is also being set up. Public Urinals, lavatories and Storm Water drains are in existence in the above mentioned (1), (2) and (3) areas. However, they are yet to be developed in (4) and (5) areas. J.J. and Resettlement Colonies are maintained by D.D.A. where public urinals and lavatories have been provided as per approved plan. Storm Water drains have also been provided in most of these colonies. Wherever these are yet to be provided, Kucha drains have been/are being dug to avoid flooding.

In the New Delhi Municipal Committee area, there are adequate number of public conveniences and drainage system is also satisfactory.

(b) and (c) There is no proposal so far in the Ministry of Health and Family Welfare to constitute such a committee.

### Strike by Insurance Medical Practitioners

3727. SHRI R. K. MHALGI:  
 PROF. MADHU DANDA-  
 VATE:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Insurance Medical Practitioners in Maharashtra have gone on an indefinite strike from 1st May, 1980 to press settlement of their demands;

(b) whether it is a fact that the Indian Medical Association has also warned of an All India strike if the grievances of these practitioners are not redressed early;

(c) if so, the demands of the striking practitioners; and

(d) what action Government have taken or propose to take in near future in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) Yes.

(b) Yes.

(c) The main demands are:

(i) Increase in capitation fees;

(ii) Change in procedure for dis-entitlement of insured persons for medical benefits;

(iii) Representation of IMPs Association on the ESIC etc.;

(iv) Improvement in the terms and conditions of service.

(d) The strike was called off from the 17th June, 1980 in pursuance of an appeal by the Labour Minister and a meeting of the Standing Committee of the Employees' State Insurance Corporation is being held on the 11th July, 1980 to consider the question of payment of capitation fees, change in procedure for dis-entitlement and other grievances of the IMPs.